

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3918
ANSWERED ON:05.09.2012
VIOLATION OF STUDY LEAVE RULES
Bhujbal Shri Sameer

Will the Minister of FINANCE be pleased to state:

(a) the details of Indian Customs & Excise Service Officers whose promotion have been withheld for having violated terms and conditions of `Study Leave Rules; and

(b) the time by when their services are likely to be regularised:?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b) A statement giving details of recent cases involving unauthorised overstay of officers of Indian Revenue Service (Customs & Central Excise) after availing study leave is placed on the table of the House.

In cases of conditions of study leave being violated in terms of unauthorized overstay after expiry of approved period of study leave, promotions accruing during such period of overstay become effective only after the officer concerned joins back in the cadre, subject further to regularization of period of overstay. In cases where formal disciplinary proceedings under the applicable rules are initiated, promotions if due, are considered only subject to final outcome of such disciplinary proceedings.